

ITEM NO.801

COURT NO.15

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).20866/2019

(Arising out of impugned final judgment and order dated 29-03-2019 in WPC No.1350/2017 passed by the High Court of Delhi at New Delhi)

RAILWAY PROTECTION FORCE & ORS.

Petitioner(s)

VERSUS

PREM CHAND KUMAR & ORS.

Respondent(s)

Date : 30-11-2021 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Amrish Kumar, AOR

For Respondent(s) Ms. Chitragda Rastravara, Adv.(Mentioned by)
Mr. Gp. Capt. Karan Singh Bhati, AOR

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by Ms. Chitragda Rastravara, learned counsel for the respondents, we direct the Registry to list the matter in the second week of January, 2022 before an appropriate Bench as per roster.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)